

में, इस योजना के अन्तर्गत निम्नलिखित रकम मांगी गई है :—

राज्य का नाम पिछले वर्षों चालू वित्तीय की कमी वर्ष (1964-65) में अनुमानित खर्च

असम	1,076	1,77,240
गुजरात	2,53,565	2,09,050
केरल	19,10,631	27,41,962
मद्रास	18,64,740	42,41,280
मैसूर	9,53,159	55,58,000
उड़ीसा	10,555	1,35,088
पश्चिम बंगाल	..	4,72,320 (पिछले वर्षों में स्वीकृत अनुदानों में से बची हुई राशि जो 1,88,732 रुपये है, को कम करके)

आन्ध्र प्रदेश से सूचना अभी तक प्राप्त नहीं हुई है।

तिब्बती बच्चों के लिये स्कूल

285. { श्री बड़े :
श्री हुकम चन्द कछवाय :
श्री श्रींकार लाल बेरवा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने तिब्बती बच्चों के लिए देश में स्कूल खोल दिए हैं ;

(ख) यदि हां, तो क्या 1963-64 में ऐसे स्कूलों की संख्या में वृद्धि हुई थी ;

(ग) 1963-64 में कितने बच्चों ने शिक्षा प्राप्त की ; और

(घ) 1964-65 में अब तक कितने बच्चे शिक्षा प्राप्त कर रहे हैं और सरकार द्वारा इन पर कितना व्यय किया गया है ?

शिक्षा मंत्री (श्री मु० क० चागला) :

(क) जी हां। तिब्बती स्कूल-सोसायटी को अनुदान दे कर।

(ख) जी हां। एक रिहायशी और चार दिन के स्कूलों के द्वारा।

(ग) 4637 (2524 रिहायशी औप अन्य 2113)

(घ) अक्टूबर, 1964 तक लगभग 5078 (3548 रिहायशी और अन्य 1530)। खर्च : 32.5 लाख रुपये (1964-65 वर्ष में खोले गये नए स्कूलों का खर्च भी इसमें शामिल है)।

Murders in Delhi

286. { श्री Daljit Singh:
श्री Bhagwat Jha Azad:
श्री Yashpal Singh:
श्री M. Rampure:

Will the Minister of Home Affairs be pleased to state:

(a) the number of murders committed in Delhi and New Delhi during the last six months and whether there has been comparative increase in them;

(b) the causes thereof; and

(c) the action taken to stop the onward trend, if any?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) During the period from 1-6-64 to 31-1-65, 14 true cases of

murder were registered by Police in Delhi and 5 true cases were registered in New Delhi. In the corresponding period of the previous year, 23 true cases of murder were registered by the Police in old Delhi and 6 cases were registered in New Delhi. Thus there was no increase in the true cases of murder during the last 6 months as compared to the corresponding period of the previous year.

(b) The causes of these murders were as under:

Domestic troubles	4
Previous enmity	4
Sudden quarrels	3
Love Affairs	3
Misc. and unknown causes	5

(c) Does not arise.

All India Forest and Engineers Services

287. { Shri Vidya Charan Shukla:
 { Shri Mohammad Elias:

Will the Minister of Home Affairs be pleased to state:

(a) the specific reasons for the delay in creation of an All India Forest and Engineers Services; and

(b) when these two All India Services are likely to be constituted?

The Minister of State in the Ministry of Home Affairs (Shri Nathi): (a) and (b). Since in the matter of formation of these All India Services, the State Governments and also the concerned Central Ministries have to be consulted, differing view points reconciled and a scheme acceptable to all evolved, a certain amount of delay is inevitable. However, every effort is being made to constitute these Services as early as possible.

Declaration of Assets and Liabilities by Government Employees

288. Shri Vidya Charan Shukla: Will the Minister of Home Affairs be pleased to state:

(a) the precise revised rules for submission of periodical reports of assets and liabilities with particulars of movable and immovable proper-

ties as well as debts and other liabilities for the Central Government employees;

(b) whether more or less similar provisions exist in the earlier Conduct Rules for the Central Government employees;

(c) how many such reports were filed under the earlier rules; and

(d) how many reports have been filed by the Government employees under the newly revised Conduct Rules?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):

(a) Under rule 18(1) of the Central Civil Services (Conduct) Rules, 1964, every Government servant, except those holding Class IV posts, shall on his first appointment to any service or post and thereafter at such intervals as may be specified by the Government, submit a return of his assets and liabilities, in such form as may be prescribed by the Government, giving the full particulars regarding:

(i) the immovable property inherited by him, or owned or acquired by him or held by him, on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person;

(ii) shares, debentures and cash including bank deposits inherited by him or similarly owned, acquired, or held by him;

(iii) other movable property inherited by him or similarly owned, acquired or held by him;

(iv) debts and other liabilities incurred by him directly or indirectly.

(b) Under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, every member of Class I and Class II services was, on first appointment in the Government service and thereafter at intervals of every twelve months, required to submit a return in the prescribed form of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name